

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHBAD BENCH : ALLAHABAD**

Civil Misc. Contempt Petition No.150 of 2008

In

Original Application No. 1508 of 2006

Allahabad, this the 13th day of May, 2009.

Hon'ble Mr. A.K. Gaur, Member-J
Hon'ble Mr. S.N. Shukla, Member-A

Jhagroo aged about 72 years, Son of Sri Bala Deen, Resident of Village Chitaun Bhataura, Post Bhataura, Tahsil Machlishahar, District Jaunpur.

..Applicant.

By Advocate : Shri Satish Dwivedi

Versus

Sri Chahate Ram, Divisional Railway Manager, Northern Railway, Lucknow Division, Lucknow .

...Respondents

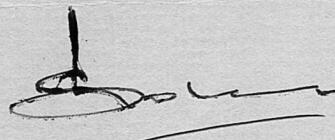
By Advocate : Shri P.N. Rai

O R D E R

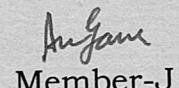
By Hon'ble Mr. A.K. Gaur, Member-J :

^W Innocuous order dated 18.9.2007 passed in OA No.1508 of 2006, to decide the representation of the applicant, has not been complied with by the respondents. The respondents have taken a plea that copy of the representation has not been received by them. Learned counsel for the applicant submitted that copy of the representation has been sent by Registered Post. We do not find any justification for not deciding the representation of the applicant. However, last opportunity is being granted to the respondents to consider and decide the representation of the applicant within a period of one month from the date of receipt of copy of this order.

2. With the above observation, the contempt petition is dismissed. Notices are discharged. If the applicant is still aggrieved he may approach this Tribunal for redressal of his grievance. If representation of the applicant is not disposed of within this period, the Tribunal might be constrained to pass adverse order against the answering respondents.



Member-A



Member-J

RKM/